

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA***LD-VC-CW - 102-2020***

Mrs. Imelda Dias Souza e Silva. Petitioner.

Versus

State of Goa & others. Respondents.

Ms. S. Drago, Advocate for the Petitioner.

Mr. D. J. Pangam, Advocate General with Mr. Maria Correia,
Additional Govt. Advocate for Respondents No.1, 5, 6 and 8.

Mr. S. Karpe, Advocate for Respondent No.2.

Mr. A.D. Bhohe, Advocate for Respondent No.3.

Ms. Sofiya Sayeed, Advocate for Respondent No.4.

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.******Date : 20th August, 2020.*****P.C. :-**

Mr. Karpe and Ms. Sayeed, the learned Counsel appearing for the Respondents seek for some additional time to file response, now that the learned Counsel for the Petitioner states that no settlement is possible in this matter. Mr. Karpe points out that the reply of the Authorities could not be filed within the period prescribed on account of certain difficulties pertaining to the officer concerned.

2. Accordingly, we post this matter for further consideration on 2nd September, 2020. At least, 3 days prior to this date, the Respondents to file their replies and serve copies of the same by email to the learned Counsel for the Petitioner.

3. S.O. to 2/9/2020.

4. In case the difficulty for the dealing hand persists, the Member Secretary to file response.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.